




**VINDHYA TELELINKS LIMITED**

CIN: L31300MP1983PLC002134

 Registered Office:  
 Udyog Vihar, P.O. Chorhata, Rewa - 486 006 (M.P.), India  
 Tel. No. (07662) 400400 • Fax No. (07662) 400591  
 Email: headoffice@vtirewa.com • Website: www.vtirewa.com

**NOTICE**

 NOTICE is hereby given pursuant to Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company will be held on Friday, 12<sup>th</sup> February, 2021, inter alia, to consider and approve Unaudited Standalone and Consolidated Financial Results of the Company for the quarter and nine months ended 31<sup>st</sup> December, 2020.

The above details of the said meeting are also available on the website of the Company www.vtirewa.com and also at the website of the stock exchanges i.e. www.bseindia.com and www.nseindia.com

 For Vindhya Telelinks Limited  
 (Satyendu Pattnaik)  
 Company Secretary

 Date : 1<sup>st</sup> February, 2021  
 Place : Rewa (M.P.)

**BIRLA CABLE LIMITED**

CIN: L31300MP1992PLC007190

 Registered Office:  
 Udyog Vihar, P.O. Chorhata, Rewa - 486 006 (M.P.), India  
 Tel. No. (07662) 400580 • Fax No. (07662) 400680  
 Email: headoffice@bircable.com • Website: www.bircable.com

**NOTICE**

 NOTICE is hereby given pursuant to Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company will be held on Thursday, February 11, 2021, inter alia, to consider and approve the Unaudited Financial Results of the Company for the quarter and nine months ended 31<sup>st</sup> December, 2020.

The above details of the said meeting are also available on the website of the Company www.bircable.com and also at the website of the stock exchanges i.e. www.bseindia.com and www.nseindia.com

 For Birla Cable Limited  
 (Somesh Laddha)  
 Company Secretary

 Date : 1<sup>st</sup> February, 2021  
 Place : Rewa (M.P.)

**ANTONY WASTE HANDLING CELL LIMITED**

 CIN: U9001MH2001PLC130485  
 Registered & Corporate Office: 1402 - 1404, 14<sup>th</sup> Floor, Dev Corpora Building, Opp. Casbury Company, Eastern Express Highway, Thane (West) - 400 601, Maharashtra, India Telephone: +91 (22) 4213 0300 / +91 (22) 4100 9295  
 Email: investorrelations@antonyasia.com • Website: www.antony-waste.com

**NOTICE**

 Pursuant to Regulation 47 and other applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a Meeting of the Board of Directors of Antony Waste Handling Cell Limited ("the Company") will be held on **Wednesday, February 10, 2021, inter alia**, to consider and approve the Unaudited Financial Results (Standalone and Consolidated) of the Company for the quarter and nine months ended December 31, 2020.

 The notice of the Board Meeting can also be accessed on the Company's website at [www.antony-waste.com](http://www.antony-waste.com) and on the websites of BSE Limited and National Stock Exchange of India Limited, i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively.

 For and on behalf of Board of  
 Antony Waste Handling Cell Limited  
 Sd/-  
 Harshada Rane  
 Company Secretary & Compliance Officer  
 ACS34268

 Place : Thane  
 Date : February 01, 2021

**TOURISM FINANCE CORPORATION OF INDIA LIMITED**

 (CIN L65910DL1989PLC034812)  
 Regd. Office: 4<sup>th</sup> Floor, Tower 1, NBCC Plaza, Sector-V, Pushp Vihar, Saket, New Delhi-110 017, Phone: 011-29561180 Fax: 011-29561171  
 Email: complianceofficer@tfcilt.com, Website: www.tfcilt.com

**NOTICE**

 Pursuant to the Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, notice is hereby given that a meeting of the Board of Directors of Tourism Finance Corporation of India Ltd. will be held on **Wednesday, February 10, 2021** to consider and approve the Financial Results for the Quarter/Nine months ended **December 31, 2020**.

 The above information is available on the website of the Company ([www.tfcilt.com](http://www.tfcilt.com)), the BSE Ltd. ([www.bseindia.com](http://www.bseindia.com)) and the National Stock Exchange of India Ltd. ([www.nseindia.com](http://www.nseindia.com)).

 For Tourism Finance Corporation of India Ltd.  
 Sd/-  
 (Sanjay Shuja)  
 Company Secretary

 Date : February 01, 2021  
 Place : New Delhi

 Kiri Industries Limited  
 Finance Full of Colours...  
 CIN-L24231GJ1998PLC034094

 Regd. Office: 7<sup>th</sup> Floor, Hasubhai Chambers, Opp. Town Hall Ellisbridge, Ahmedabad-380006.

 Contact No: (0) 79-26574371/72/73, (F) 079-26574374  
 Email: info@kiriindustries.com  
 Website: www.kiriindustries.com

**NOTICE**

NOTICE is hereby given pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of Board of Directors of the Company is scheduled to be held on Thursday, February 11, 2021 at the Registered Office of the company to consider, approve and take on record Unaudited Financial Results for the quarter ended December 31, 2020.

 This information is also available on website of the company i.e. [www.kiriindustries.com](http://www.kiriindustries.com) and on website of the stock exchanges i.e. [www.bseindia.com](http://www.bseindia.com) as well as on [www.nseindia.com](http://www.nseindia.com).

For Kiri Industries Limited

 Place : Ahmedabad  
 Date : February 01, 2021  
 Suresh Gondalia  
 Company Secretary

**BAYER CROPSCIENCE LIMITED**

CIN: L24210MH1958PLC011173

Regd Office : Bayer House, Central Avenue, Hiranandani Estate, Thane(West)-400607.

Tel No: 022-2531 1234; Fax No: 022-2545 5063

Website: www.bayer.in; Email: ir\_bcsi@bayer.com

**NOTICE**

Notice is hereby given pursuant to Regulation 29 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Regulations") that a meeting of the Board of Directors of the Company will be held on Thursday, February 11, 2021, inter alia, to consider and approve the Unaudited Financial Results of the Company for the quarter ended on December 31, 2020. Further, the trading window of the Company has been closed for all the designated persons pursuant to the Prohibition of Insider Trading Policy of the Company.

Further in line with Regulation 47(2) of the aforesaid Regulations, this notice is also available on the website of:

 a) The Company at [www.bayer.in](http://www.bayer.in)  
 b) The BSE Limited at [www.bseindia.com](http://www.bseindia.com)

For Bayer CropScience Limited

 Sd/-  
 Nikunj Kumar Savaliya  
 Company Secretary & Compliance Officer  
 Place : Vadodra  
 Date : February 02, 2021

**JAYSYNTH DYESTUFF (INDIA) LIMITED**

CIN: L24114MH1985PLC035564

Registered Office: 301, Sumer Kendra, P.B. Marg, Worli, Mumbai - 400 018

Tel No: +91 22 3042 3048 • Fax No.: +91 22 3042 3434

Website: www.jaysynth.com • E-mail: ld\_jsec@jaysynth.com

**NOTICE OF 05/2020-21 BOARD MEETING**

 Notice is hereby given pursuant to Regulations 29, 33 read with the Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that 05/2020-21 Board Meeting of Jaysynth Dyestuff (India) Limited is scheduled to be held on Tuesday, 09<sup>th</sup> February, 2021 at 3.30 p.m. at the Registered Office of the Company at 301, Sumer Kendra, P. B. Marg, Worli, Mumbai - 400 018 inter-alia to consider and approve Un-audited Standalone and Consolidated Financial Results of the Company for the quarter and nine months ended 31<sup>st</sup> December, 2020.

 Further, pursuant to the Code of Practices and Procedures for Fair Disclosures and Conduct to regulate, monitor and report trading by Designated Persons and immediate relatives of Designated Persons and the SEBI (Prohibition of Insider Trading) (Amendment) Regulations, 2018, and in accordance to our earlier communication to you dated 31<sup>st</sup> December, 2020, it was intimated that the Trading Window for dealing in Equity Shares of the Company shall remain closed from Friday, 01<sup>st</sup> January, 2021 till the conclusion of 48 hours after the declaration of the Financial Results of the Company for the quarter and nine months ended 31<sup>st</sup> December, 2020. Accordingly, you may note that the Trading window shall remain closed till Thursday, 11<sup>th</sup> February, 2021 and shall re-open on Friday, 12<sup>th</sup> February, 2021.

 This information is also available on the website of the Company at <http://jaysynth.com/StatutoryInformation.html> and on the website of BSE Limited i.e. [www.bseindia.com](http://www.bseindia.com)

 For: Jaysynth Dyestuff (India) Limited  
 Sd/-  
 Riddhi Manoj Patel  
 Company Secretary and Compliance Officer  
 Membership No. A50707  
 Place: Mumbai  
 Date: 01<sup>st</sup> February, 2021

**CENLUB INDUSTRIES LIMITED**

Regd. Office: Plot No 233-234 Sector-58 Ballabgarh Faridabad-121004, Haryana

Phone No: 08826794470, 71, 72, 73

Website: www.cenlub.in

E-mail: cenlub@cenlub.in

CIN No: L67120HR1992PLC035087

 Sub: Intimation for Board Meeting to be held on Saturday, 13<sup>th</sup> February, 2021.

 Pursuant to Regulation 29 and other applicable provisions, if any of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, we wish to inform that a Meeting of the Board of Directors of the Company is scheduled to be held on Saturday, 13<sup>th</sup> February, 2021, at 4.00 P.M. at the Registered Office: Plot No. 233 & 234, Sector-58, Ballabgarh, Faridabad, Haryana - 121004, inter-alia, to consider, approve and take on record the Unaudited Financial Results of the Company for the quarter and nine months ended December 31, 2020 and other business, if any. In continuation to our letter dated December 31, 2020, pursuant to the Provisions of SEBI (Prohibition of Insider Trading) Regulation, 2015 and as per the Company's Code of Internal Procedure and Conduct for Regulating, Monitoring and Reporting of Trading by Insiders framed pursuant to the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 2015, the trading window for dealing in the securities of the Company, shall remain closed for the purpose of declaration of Un-audited Financial Results of the Company for the quarter and nine months ended on 31<sup>st</sup> December, 2020 for all the Designated Persons and their immediate relatives (including Promoters and Directors) has been already closed from January 1, 2021 and will remain closed upto February 15, 2021 (both days inclusive).

 For CENLUB INDUSTRIES LIMITED  
 Sd/-  
 V. K. Mittal  
 Chairman & Managing Director  
 Place: Faridabad  
 Date : 01.02.2021  
 (DIN: 0006398)

**POST OFFER ADVERTISEMENT IN TERMS OF REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS, 2011") WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC EQUITY SHAREHOLDERS OF**
**HINDUSTAN EVEREST TOOLS LIMITED**

(hereinafter referred to as the "Target Company")

CIN: L74899DL1962PLC003634

Registered Office: Dohil Chambers, 4th Floor, 46, Nehru Place, New Delhi - 110 019

Tel. No: 011-41606783 / 86 / 46579476; Email Id: sonam@everesttools.com

Open Offer to the public equity shareholders of Hindustan Everest Tools Limited for acquisition of 4,17,872 Equity Shares of Face Value ₹ 10/- each, representing 26.00% of total fully paid up equity share capital ("voting share capital") of Target company for cash, at price of ₹ 97/- (Rupees Ninety Seven only) per equity share by Algoquant Financials LLP ("Acquirer") along with Mr. Dhruv Gupta ("PAC1") and Mr. Devansh Gupta ("PAC2") (collectively referred to as "PACs") under SEBI (SAST) Regulations, 2011.

This Post Offer Advertisement is being issued by Keynote Financial Services Limited ("Manager to the Offer"), on behalf of the Acquirer and PACs in connection with the Open Offer to the Public Shareholders of the Target Company, in accordance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011. This Post Offer Advertisement has to be read with Public Announcement dated October 24, 2020 ("PA"), the Detailed Public Statement published on November 02, 2020 ("DPS") and Letter of Offer dated December 17, 2020 ("LOF"). Corrigendum to the LOF published on December 25, 2020 and Offer Opening Public Announcement &amp; Corrigendum to the DPS published on December 31, 2020.

The DPS with respect to the aforesaid Offer was published in Financial Express (English National Daily), Jansatta (Hindi National Daily) &amp; also the Regional Language Daily at the place of the registered office of the Target Company is situated) and Mumbai Lakshdeep (Regional Language Daily at the place of Stock Exchange where the maximum volume of trading in equity shares of Target Company are recorded). This Post Offer Advertisement is being published in all such newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

1. Name of the Target Company	Hindustan Everest Tools Limited
2. Name of the Acquirer & PACs	Acquirer: Algoquant Financials LLP PAC1: Mr. Dhruv Gupta PAC2: Mr. Devansh Gupta
3. Name of the Manager to the Offer	Keynote Financial Services Limited
4. Name of the Registrar to the Offer	MAS Services Limited
5. Offer Details	
a. Date of Opening of Open Offer	Friday, January 1, 2021
b. Date of closing of Open Offer	Thursday, January 14, 2021
6. Date of Payment of Consideration	Monday, January 25, 2021

7. Details of Acquisition		Proposed in the Offer Document		Actual	
Sr. No.	Particulars				
7.1	Offer Price (₹) (per equity share)		97.00		97.00
7.2	Aggregate Number of Shares Tendered		4,17,872 <sup>20</sup>		2,00,809
7.3	Aggregate Number of Shares Accepted		4,17,872 <sup>20</sup>		2,00,809
7.4	Size of Offer (Number of Shares multiplied by offer price of shares) (₹)		4,05,33,584.00		1,94,78,473.00
7.5	Shareholding of the Acquirer and PACs before Share Purchase Agreement ("SPA"): PA:				
	• Number		Nil		Nil
	• % of Voting Share Capital				
7.6	Shares acquired by way of SPA:				
	• Number		811		811 <sup>20</sup>
	• % of Voting Share Capital		0.05		0.05 <sup>20</sup>
			(Refer Note 2 below)		(Refer Note 2 below)
7.7	Shares acquired under the Open Offer:				
	• Number		4,17,872 <sup>20</sup>		2,00,809 <sup>20</sup>
	• % of Voting Share Capital		26.00 <sup>20</sup>		12.49 <sup>20</sup>
7.8	Shares acquired after DPS:				
	• Number of shares acquired		Nil		10,125
	• Price per share		5,110 @ ₹ 97.00 & 5,015 @ ₹ 93.85		
	• % of Voting Share Capital				0.63
7.9	Post Offer shareholding of Acquirer and PACs:				
	• Number		4,18,683		2,11,745
	• % of Voting Share Capital		26.05		13.17
7.10	Pre & Post offer shareholding of the Public:				
	• Number	Pre-offer	Post-offer	Pre-offer	Post-offer
	• % of Voting Share Capital	7,71,919	3,53,047 <sup>20</sup>	7,71,919	5,60,985
		48.03	22.03 <sup>20</sup>	48.03	34.90

- Notes:
- Assuming full acceptance under the Open Offer.
  - The Acquirer has entered into a Share Purchase Agreement ("SPA") dated October 24, 2020 with Mr. Shrihan Kumar Mandelia, Mr. Bal Gopal Mandelia, Shrihan Kumar Mandelia HUF, Bal Gopal Mandelia HUF (together hereafter referred to as "Sellers"), Mandelia Investments Private Limited (the "MIPL") and Target Company. Pursuant to the said SPA, the Acquirer has agreed to acquire 100% of the equity share capital of MIPL, MIPL in turn holds 8,34,470 Equity Shares constituting 51.92% of the Voting Share Capital of the Target Company. Additionally, the Acquirer has also agreed to acquire 405 and 406 Equity Shares of Target Company held by Mr. Shrihan Kumar Mandelia and Mr. Bal Gopal Mandelia, respectively, representing 0.02% and 0.03% of the paid-up share Capital of the Target Company.
  - Yet to be transferred in the name of the Acquirer
  - Out of the above, 1,119 equity shares acquired in the Open Offer in physical mode are in process of being transferred in the name of the Acquirer.
  - The Acquirer and PACs, severally and jointly, accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
  - A copy of this Post Offer Advertisement will be available on the websites of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the registered office of the Target Company.

**ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PACS**
**KEYNOTE**

Keynote Financial Services Limited

(formerly Keynote Corporate Services Limited)

The Ruby, 9th Floor, Senapati Bapat Marg, Dadar (West), Mumbai - 400 028

Tel: +91-22-6826 6000-3, Fax: +91-22- 6826 6088

E-mail: mbd@keynoteindia.net, Website: www.keynoteindia.net

Contact Person: Ms. Pooja Sanghvi / Mr. Akhil Mohod, SEBI Registration No.: INM 000003606

CIN: L67120MH1993PLC072407

For and on behalf of Algoquant Financials LLP (Acquirer)

Sd/- Dhruv Gupta Designated Partner/ PAC1

Sd/- Devansh Gupta Designated Partner/ PAC2

 Date: February 1, 2021  
 Place: Delhi

**SUNDARAM FINANCE HOLDINGS**
**STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31.12.2020**

(₹ in Lakhs)

Particulars	Standalone						Consolidated					
	Quarter Ended			Nine Months Ended			Quarter Ended			Nine Months Ended		
	31.12.2020	30.09.2020	31.12.2019	31.12.2020	31.12.2019	31.03.2020	31.12.2020	30.09.2020	31.12.2019	31.12.2020	31.12.2019	31.03.2020
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income from operations	484.79	977.07	1991.33	2345.76	5632.10	9247.95	1323.89	1263.04	1889.28	4098.34	5702.65	9255.61
Net Profit / (loss) before Tax	58.86	415.58	1281.26	775.53	3550.72	6511.76	270.74	156.28	565.75	751.97	1336.98	3477.44
Net Profit / (loss) after Tax	47.51	378.01	1189.53	710.30	3349.06	6138.87	2764.89	1929.26	1807.81	3705.54	5031.02	7813.49
Total comprehensive income for the period (comprising profits / (loss) for the period (after tax) and other comprehensive income(after tax))	10074.03	(7445.66)	(7627.93)	(7923.90)	(38797.52)	(48382.61)	12359.67	(6194.20)	(7419.93)	(6202.74)	(37488.19)	(46281.33)
Equity Share Capital	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19	7555.19
Reserves (Excluding Revaluation reserves)						116500.67						178171.08
Earnings Per Share (Basic & Diluted) (Face Value of ₹5/- each) (not annualised)	0.03	0.25	0.79	0.47	2.22	4.06	1.83	1.28	1.20	2.45	3.33	5.17

The above results do not include any extraordinary item.

**Notes:**

- The above is an extract of the detailed format of Quarter and Nine months ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Nine months ended Financial Results is available on the National Stock Exchange website ([www.nseindia.com](http://www.nseindia.com)) and on the Company's website ([www.sundaramholdings.in](http://www.sundaramholdings.in)).
- The worldwide disruption caused by the COVID-19 pandemic and the consequent lockdown imposed almost till end-November 2020 have considerably impacted the business operations of our associate companies, including their subsidiaries, which in turn, have impacted the financial results of the Company. Though there have been signs of a reasonably healthy recovery in the automotive sector during the third quarter of the financial year pursuant to the phased release of the lock down, a full recovery to the levels of the pre-COVID era is unlikely in the near term. The company will however continue to closely monitor any material changes to future economic conditions and take appropriate risk mitigation measures.
- The above

